

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, DELHI.

R.A. 94/91 in O.A. 910/91.

Dated: May 23, 1991.

Shri Nand Kishore Gupta

....

Applicant - Petitioner.

V/s.

Union of India & Anr.

....

Respondents.

ORDER:

The petitioner, who was applicant in O.A. 910/91 titled "Shri Nand Kishore Gupta v. Union of India & Anr." has preferred the instant Review Application seeking review of the judgment dated 30.4.91 rendered in the aforesaid O.A. The O.A. was disposed of as non-maintainable under Section 21 of the Administrative Tribunals Act, 1985 as it was held to be barred by limitation.

2. As provided by Section 22(3)(f) of the Act, the Tribunal possesses the same powers of review as are vested in a civil court while trying a civil suit. As per the provisions of Order XLVII, Rule 1 of the Code of Civil Procedure, a decision/judgment/order can be reviewed:

- (i) if it suffers from an error apparent on the face of the record; or
- (ii) is liable to be reviewed on account of discovery of any new material or evidence which was not within the knowledge of the party or could not be produced by him at the time the judgment was made, despite due diligence.
- (iii) for any other sufficient reason construed to mean "analogous reason".

3. The instant Review Application does not show as to how the judgment suffers from an error apparent on the face of the record. The R.A. also does not show that the judgment is liable to be reviewed on the ground of discovery of any new material or evidence which after exercise of due diligence could not be produced or was not within the knowledge of the petitioner at the time the judgment was made. There is also no other 'analogous ground' justifying the review of the judgment.

4. In sum, the Review Application merits rejection and the same is hereby rejected by circulation.

(S. C. Jain)
Member(A)

23.5.91
(T. S. OBEROI)
Member(J)